

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 59 of 2004

(in OA No. 335/01)

Jabalpur, this the 20th day of September 2004

Plaintiff,  
S.H. Dhumal  
S/o Shri Haribhau,  
Aged 60 years,  
R/o MIG 181 'D' Sector,  
Ayodhyanganj,  
Bhopal-462041.

APPLICANT

VERSUS

1. Union of India, (through)  
Secretary Dept. of Post,  
Dak Bhawan,  
Sansad Marg,  
New Delhi. 110001.
2. Chief Post Master General,  
M.P. Circle,  
Bhopal-462012.

RESPONDENTS

O R D E R (in circulation)

By M.P. Singh, Vice Chairman -

This review application has been filed to review  
the order passed by the Tribunal on 12.5.2004 in OA No.335/01.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is the settled legal position that the review proceedings are to be strictly confined to ~~amit~~ and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 CPC, it is not permissible for an erroneous decision to be reheard and corrected. A review petition, it must be remembered has a limited purpose and cannot be allowed to be an appeal in disguise (see Persion Devi Vs. Sumitri Devi and others, JT 1997(8) SC 480).
3. In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.

(Madan Mohan)  
Judicial Member

(M.P. Singh)  
Vice Chairman